

THE MINISTER FOR COMMERCE (SHRI D. P. KARMARKAR): (a) Precise information is not available.

(b) Figures of imports are not recorded separately in the Sea-Borne Trade Accounts.

(c) It is used in fortifying vanaspati and manufacture of pharmaceuticals.

#### EXPORT OF HANDICRAFTS PRODUCTS

\*344. SHRI GOVINDA REDDY: Will the Minister for COMMERCE AND INDUSTRY be pleased to refer to the reply given in the House to my starred question No. 452 on the 22nd April 1954, and state:

(a) whether any decision has been taken on the proposal for the setting up of a corporation to promote the export of Indian handicraft products; and

(b) if it has been decided to set up such a corporation, what would be its constitution?

THE MINISTER FOR COMMERCE (SHRI D. P. KARMARKAR): (a) No, Sir.

(b) Does not arise.

SHRI GOVINDA REDDY: Is it not a fact, Sir, that the Handicrafts Board has recommended that such a corporation should be set up?

SHRI D. P. KARMARKAR: Yes, Sir. The matter is under consideration.

#### REHABILITATION OF REFUGEES FROM EAST PAKISTAN

\*345. SHRI GOVINDA REDDY: Will the Minister for REHABILITATION be pleased to state:

(a) the number of refugee families from East Pakistan who have agreed to be rehabilitated in Uttar Pradesh, Orissa, Bihar and the Andamans; and

(b) the number of refugee families who have been rehabilitated in those States?

THE DEPUTY MINISTER FOR REHABILITATION (SHRI J. K. BHONSLE): (a) 10,500 families.

(b) 7,738 families.

SHRI GOVINDA REDDY: May I know, Sir, how many of these families are non-agriculturists?

SHRI J. K. BHONSLE: With the exception of a few hundred families, most of them are agriculturists.

SHRI GOVINDA REDDY: Have these Governments co-operated in this matter? Are they ready to take these refugees in their States?

SHRI J. K. BHONSLE: Naturally, Sir; otherwise, we could not force things on to them.

SHRI GOVINDA REDDY: May I know, Sir, whether this is in accordance with the findings and recommendations made in the Minority Minister's Report?

SHRI J. K. BHONSLE: They had been settled long before the Report of the Minister for Minorities.

SHRI GOVINDA REDDY: About those who are to be settled, is it necessary to consult before settling in these States?

SHRI J. K. BHONSLE: Yes, Sir, certainly.

SHRI S. N. MAZUMDAR: May I know, Sir, whether the problem of rehabilitation of these people has been re-examined in the light of the findings of the Fact Finding Committee?

SHRI J. K. BHONSLE: Yes, Sir, and the report was taken into consideration and the Minister's recommendations have already been complied with.

SHRI S. N. MAZUMDAR: That was not my question. My question was whether the problem of these people has been re-examined in the